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## GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS 8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

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No. F.5(765)/LJ&LA/Lit/2025/60/5

Dated:- 19/06/2025

#### NOTICE

SUB: EMPANELMENT AS GOVERNMENT COUNSEL IN DELHI HIGH COURT (CIVIL), DISTRICT COURTS, NGT AND ATVAT /GSTAT & HIGH COURT OF DELHI (FOR TAX RELATED MATTERS) FOR GNCT OF DELHI.

In continuation of the earlier Notice dated 23.05.2025, published in newspapers on 26.05.2025, it is hereby informed that the online portal for empanelment as government counsels is opened afresh, to enable fresh registration and submission of applications by only those eligible advocates, who could not apply earlier.

Department of Law, Justice and Legislative Affairs, Govt. of NCT of Delhi proposes to empanel advocates as Standing Counsel (Civil)-High Court of Delhi, Additional Standing Counsel (Civil)-High Court of Delhi, Standing Counsel (NGT), Panel Counsel (Civil)-High Court of Delhi, Panel Counsel (NGT), Panel Counsel (District courts) and Panel Counsel (VAT/GST) in ATVAT /GSTAT & High Court of Delhi (for tax related matters) for Government of NCT of Delhi. Eligible and desirous advocates having required qualification and experience may apply through online portal <a href="https://gnctdlaw.delhi.gov.in/">https://gnctdlaw.delhi.gov.in/</a>

#### Qualification & Experience:

SI. No	Empanelment as	Professional Experience	Educational Qualification	Desirable Skills/Qualification s
1	Standing Counsel (Civil)- High Court of Delhi	Not less than 7 years in Hon'ble Supreme Court/High Court.	Bachelor degree in Law from a recognized	Having good communication skills and knowledge of
2	Additional Standing Counsel (Civil)-High Court of Delhi		university and registration with Bar Council of	legal practice acquired over a considerable period
3	Standing Counsel (NGT)	Not less than 7 years in Hon'ble Supreme Court/High Court/NGT.	Delhi (BCD).	as mentioned above and should be able to present standards of excellence. It is
4	Panel Counsel (Civil)-High Court of Delhi	Not less than 4 years in the High Court.		desirable, without being exhaustive, that the advocacy practice will
5	Panel Counsel (NGT)	Not less than 4 years in the High Court/NGT		practice will demonstrate experience in arguing
6	Panel Counsel (District courts)	Not less than 4 years in the High Court/District Courts	4	on appeal, a position of leadership in a specialist area of the
7	Panel Counsel (VAT/GST)	Not less than 4 years in the High Court/ATVAT/GSTAT		law and experience in conducting major cases.

### Mode of selection:

- 1. The selection will be done through interaction conducted by the Selection Committee, constituted for this purpose.
- 2. After expiry of the last date of submission of the online application, the scrutiny of applications would be done and verification of Enrolment No. will also be done by Bar Council of Delhi. Only short-listed candidates will be called for interaction. Intimation regarding interaction schedule will be sent through email and candidates may also download the same, after logging-in in the online module by which applications are invited.

Pr. Secretary (Law), Govt. of NCT of Delhi reserves the right to accept or reject any application without assigning any reason. The application submitted will not bind this department to consider him/her for selection.

Desirous and eligible advocates/counsels may apply through online portal <a href="https://gnctdlaw.delhi.gov.in/">https://gnctdlaw.delhi.gov.in/</a> on or before 27.06.2025 (Friday) at 06:00 P.M.

THE ADVOCATES/COUNSELS WHO HAVE ALREADY APPLIED IN RESPONSE TO THE EARLIER NOTICE PUBLISHED IN NEWSPAPERS ON 26.05.2025, NEED NOT APPLY AGAIN.

The terms and conditions of appointment are mentioned in Order No. F.5(4)/Lit/2010/DS2Law/578-580 dated 27-04-2010 and fee / remuneration payable to them are mentioned in Order dated 26.06.2008, 03-12-2015 which are available on the official website of this department i.e. <a href="https://law.delhigovt.nic.in">https://law.delhigovt.nic.in</a>.

The candidates are requested to go through <u>General Instructions for the candidates to fill the Online Application</u>, available on the Home page of the portal.

(Ravindra Singh)
DY. SECRETARY (LITIGATION)